

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-478/ND/2020

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd and Ors

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 04.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Akhil, Ms. Sunanda
Tulsyan Advs. Along with Mr.
Daljit Singh Sodhi, Ms. Liza AR
of the company.**

**For the Respondent/ Corporate-debtor :Ms. Trisha Nagpal, Mr. Rajiv
Jain, Advs. For Respondent
Nos. 1 & 2.**

ORDER

Heard the submissions made on behalf of the counsel for the Financial-creditor. Ms. Trisha has appeared on behalf of the corporate-debtor and offered to file vakalatnama as well as reply within two weeks. She is directed to file reply along with the vakalatnama within two weeks from today, after serving advance copy to the counsel for the financial-creditor, and thereafter, the counsel appeared on behalf of the financial-creditor is directed to file rejoinder if any within one week from the date of the receipt of the reply. Matter is adjourned to 31.03.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(Abni Ranjan Kumar Sinha)
Member (J)**